CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated _3 DEC 1986

App	olication	No.	_1934_	186(+)
	No.		9923/82	

Applicant

Khalsel Ahmed

To

- 1. 5h H.S. Jois, Advocate, 150/36, National High School Road, Bangalore-4.
- 2. Sh M. Sreerangaiah, Standing Counsel for Railways, High Court Bldgs, Bangalore-1.
- 3. The Divisional Personnel Officer, Southern Railways, Mysore.
- 4. The Works Manager, Railway Workshop, Southern Railway, Mysore,
- 5. The Chairman, Railway Board, Rail Bhavan, New Delhi.

SUBJECT: Sending copies of Order passed by the Bench in Application No. 134/86(T)

Please find enclosed herewith the copy of the Order/
interinxing passed by this Tribunal in the above said Application
No. 134/86(T) on 28-10-86.

Encl: as above.

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SECTION OFFICER (JUDICIAL)

F/2/80

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Date .

Office Notes

Orders of Tribunal

A.No. 134/86 (7)

Applicant

Respondents



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(KSP)VC/(LHAR)AM.

OCTOBER 251986.

In this transferred application received from the HighCourt of Karnataka under Section the Administrative Tribunals Act of 1985 the applicant has sought for a direction to the respondents to give effect to the two orders 10-10-1977 made on (Annexure-D) and 28-9-1977(Annexure-E).

In their statement of objections at para 6 the respondents have asserted that they had given the benefit of the circular dated 28-9-1977 to the applicant We have no reason to disbelieve the statement made by the respondents at para 6 of their statement. When once we accept that the respondents have extended benefits sought by the applicant the grievance of the applicant no longer survives for consideration. We, therefore, dismiss this application as having become unnecessary No costs.

MEMBER (AM).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Application No

ORDER SHEET of 198

Applicant haled Phane

Advocate for Applicant

DiVI Personal Hier, 8. Ry

Advocate for Respondent

81: 4. S. Jord

Date

Office Notes

Orders of Tribunal

(KSP)VC/(LHAR)AM.

JANUARY 22,1987.

Order

In this application made under Section 22(f) of the Administrative Tribunals Act of 1985 ('the Act') the applicant has sought for a review of our order made on 28th October,1986 in Application No. 134 of 1986.

2. In Application No.134 of 1986 the applicant had sought for more than one relief. After hearing the learned counsel for the applicant and the respondents we dictated our order in the prsence of both sides noticing the submissions made before us. At the hearing of the main application the ground that is now urged namely that the applicant's seniority must also be restored vis-a-vis others was

was not urged for which reason we did not examine that grievance and did not record our finding. When the applicant had not urged the ground that is now urged in this application he cannot fiably ask us to review our order made on 28-10-1986. We see no error apparent on the face of the record to justify the admission of this application or recall the earlier order made and rehear the main application. We, therefore reject this application at the admission stage without notice to the respondents.

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